

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. : 597/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015

Date of Hearing : 19.7.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : NTPC SAIL Power Company Limited (NTPC SAIL)

Respondents : DNH Power Distribution Corporation Ltd. (DNHPDCL) & Ors.

Parties present : Ms. Poorva Saigal, Advocate, NTPC SAIL
Ms. Tanya Sareen, Advocate, NTPC SAIL
Shri Nirnay Gupta Advocate, CSPDCL
Shri Anand K. Ganesan, Advocate, DNHPDCL
Shri Ashwin Ramanathan, Advocate, DNHPDCL
Shri Dilip Tiwari, NTPC SAIL

Record of Proceedings

The matter was called out for virtual hearing.

2. The learned counsel for the Respondent, DNHPDCL submitted that the Petitioner was directed to submit the present emission levels of SO₂ and the documents in support of the same to ascertain the efficacy of the FGD equipment proposed to be installed. However, the Petitioner has not submitted the same. In response, the learned counsel for the Petitioner submitted that the Petitioner would place on record the present emission levels of SO₂ along with the supporting documents.

3. The Commission adjourned the matter due to paucity of time.



4. The instant petition will be listed for final hearing in due course for which a separate notice shall be issued.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

